

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1451/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2017


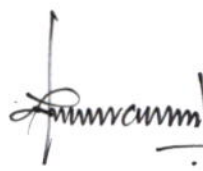
NAME OF THE PARTIES:

Ashish Vasanti Shah

V/s.

Petron Engineering Construction Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
8.	M/S Khushboo Shah Rajani	Advocate for Operational Debtor	
	Adv. Yogesh B. Bawankar Adv. Adv. Jyoti Meharika	Adv. for Operational Creditor	

ORDER

CP No.1451/ I&BP/NCLT/MB/MAH/2017

On hearing the parties, both of them on reconciliatory note, they are at liberty to resolve this issue.

However, this Bench having noticed defects in the Form filed by the Operational Creditor, this Bench directs the Operational Creditor to rectify the defects in the Form filed by the Operational Creditor and also file an Affidavit on behalf of the Proprietary concern within seven days hereof.

List this matter for hearing on 21.11.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)